

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 215 of 2020

IN THE MATTER OF:

Mandira Koirala

...Appellant

Versus

Sona Mandira Pvt. Ltd. & Ors.

...Respondents

Present: -

For Appellant: Mr. Nitish Sharma and Mr. Syed Firdaus Alvi, Advocates

For Respondent: Mr. Vaibhav Gaggar, Advocate for R-1.

Mr. Rajat Bhalla, Advocate for R-2

Mr. Anshuman Sood, Advocate for R-3

Mr. Rajiv Bajaj, Advocate for R-4

Mr. Vishesh Issar, Advocate for R-5.

O R D E R
(Virtual Mode)

11.01.2021 Learned Counsel for the Respondent No. 1 submits that he has filed the Reply Affidavit on 06th January, 2021 File No. 9910110040112020. The Office is directed to place the same on record.

Learned Counsel for the Respondent Nos. 2 to 5 submits that the Respondent No. 3's father expired on 03rd January, 2021. Therefore, could not file the Reply Affidavit on behalf of the Respondent Nos. 2 to 5, he is seeking further time to file Reply Affidavit. He is permitted to file the same within two weeks.

Rejoinder, if any, may be filed within one week thereafter.

Let the matter be fixed on **09th February, 2021.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

SC/kam.